

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No201
CP(IB)/66(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

G.L.E India Solar Pvt Ltd
V/s
Bright Solar Ltd

.....Applicant

.....Respondent

Order delivered on ..27/09/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant :
For the Respondent : Mr. Vishal Dave, Adv. a/w. Mr. Nipun Singhvi, Adv.

ORDER

None for the applicant.

Learned Counsel for the corporate debtor states that reply is filed and cost is paid. No rejoinder is filed. As a last chance rejoinder, if any, be filed within five days, failing which right to file rejoinder will be closed.

List for hearing on 07.11.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**